

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "SMC", MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.3103/M/2019
Assessment Year: 2013-14**

Ms. Archana Jolly Mathur, 43/301, MIG Colony, Adarsh Nagar, Prabhadevi, Worli, Mumbai-400025 PAN: ALWPM4684R	Vs.	ACIT 21(1), Room No.116, 1 st Floor, Piramal Chambers, Lal Baug, Mumbai - 400012
(Appellant)		(Respondent)

Present for:

Assessee by : None
Revenue by : Ms. Smita Verma, D.R.

Date of Hearing : 29.06.2021
Date of Pronouncement : 29.06.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 14.02.2018 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2013-14.

2. None has appeared on behalf of the assessee. However, the assessee filed a letter dated 25.02.2021 requesting the Bench to allow the assessee to voluntarily withdraw the appeal as the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.
4. Accordingly, we are inclined to dismiss the appeal of the assessee.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 29.06.2021.

**Sd/-
(Saktijit Dey)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 29.06.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.